

File No. RCD-05007/2/2021-Regulatory-FSSAI
Food Safety & Standard Authority of India
(A Statutory body under Ministry of Health & Family Welfare)
(Regulatory Compliance Division)

FDA Bhawan, New Delhi
Dated: 27th August, 2024

Office Order

Subject: Appointment of FSSAI's Designated Officer for Central Licensing under Section 36 of FSS Act, 2006 –regd.

In pursuance of Section 36 of the Food Safety and Standards Act, 2006, read with Section 1.2.1 (1) of Food Safety and Standards (Licensing and Registration of Food Businesses) Regulations 2011, the under-mentioned officer is hereby appointed as Designated Officer under Central Licensing for the area of Jurisdiction mentioned against their names, until further orders:

S. No.	Name & designation of officers	State/UT	Area of Jurisdiction
1	Sh. Anvar Sadik Kappachali, Assistant Director	Karnataka, Kerala and Lakshadweep	All districts of Karnataka, Kerala and Lakshadweep

2. The Designated Officer, so appointed shall perform the functions of the Central Licensing Authority in accordance with the provisions of Food Safety and Standards (Licensing and Registration of Food Businesses) Regulations, 2011. This supersedes all earlier orders in this regard to above jurisdiction.


(G. Kamala Vardhana Rao)

Chief Executive Officer

Copy to:

1. Regional Director, Southern Regional Office, FSSAI
2. Commissioners of Food Safety of all States / UTs
3. All Designated Officers / Central Licensing Authority / Officers concerned
4. CITO –with a request to upload the order on FSSAI Website.
5. HR Division/ Training Division, FSSAI HQ
6. Guard File of Regulatory Compliance Division.